

Mr. Chairman: Now I shall put the motion to the vote of the House.

The question is:

"That the Bill to provide for the temporary protection of certain classes of tenants in the Union Territory of Delhi from eviction as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

Mr. Chairman: Does any hon. Member want to move his amendment to any of the clauses?

Pandit Thakur Das Bhargava: I have given notice of about 15 amendments. In view of what has fallen from the hon. Minister that he proposes to appoint a committee, to fully go out with the question and without accepting any of his arguments and insisting that my own arguments are much better, I do not propose to move my amendments. When he has promised us another Bill—it is not for the reason that Rajya Sabha has passed it that I am not moving my amendments—and because he feels that there is a necessity for it, and if we make any amendments now the Bill will not be passed in this Session. In view of the urgent necessity which has been stated by the hon. Minister and in view of the fact that he has promised a better Bill after a short time, I do not feel justified in adopting an attitude which will practically mutilate against passing the bill. I am not, therefore, moving any of my amendments.

Shri Radha Raman: I am also not moving my amendments.

Mr. Chairman: I take it that other Members also do not want to move their amendments. Then I shall put all the clauses of the Bill together.

The question is:

"That clauses 2 to 5, clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 2 to 5, clause 1, the Enacting Formula and the Title were added to the Bill.

Sardar Swaran Singh: I beg to move:

"That the Bill be passed".

Shri M. K. Moitra (Calcutta North-West): There is no quorum.

Mr. Chairman: The bell may be rung.

It appears that the bells also do not co-operate. Therefore, the Whips will please bring in the Members now. Now, there is quorum. I shall put the question:

The question is:

"That the Bill be passed".

The motion was adopted.

DELIVERY OF BOOKS (PUBLIC LIBRARIES) AMENDMENT BILL

The Deputy Minister of Education (Dr. M. M. Das): This is perhaps the last legislation that has been placed before the House in this session, for the blessings of the hon. Members. As it is a very small and innocuous measure, I think the House will give its blessings to this measure in no time.

Shri Feroze Gandhi (Pratapgarh Distt.—West cum Rae Bareilly Distt.—East): But without speech.

Dr. M. M. Das: I would say only three sentences. In the year 1954, a Bill was passed—the Delivery of Books (Public Libraries) Act—which imposed a statutory responsibility upon the publishers of this country to supply free of all charges and free of cost one copy each of their publications to each of the four public libraries. Now, that legislation did not impose any statutory obligation upon the newspaper publishers to send copies of the newspapers to the

libraries. So, this amending bill has been brought before this House, so that, henceforth, if the Bill is passed, the newspaper companies and publishers will also have to send one copy each to the four libraries that have been established or are going to be established. These four libraries are: The National Library, Calcutta, the Connemara Library, Madras, the Central Public Library, Bombay and the Central Reference Library which is going to be established very soon in Delhi. I hope the House will pass this measure in no time.

I beg to move:

"That the Bill to amend the Delivery of Books (Public Libraries) Act, 1954, as passed by Rajya Sabha, be taken into consideration".

Mr. Chairman: Motion moved:

"That the Bill to amend the Delivery of Books (Public Libraries) Act, 1954, as passed by Rajya Sabha, be taken into consideration".

Shri M. K. Moitra (Calcutta North-West): The Bill says that the names of libraries to which books and newspapers will have to be sent will be published in the official gazette. Failure to send books to them has been made a penal offence. So, I would request the Deputy Minister to see that the names of the libraries are published not only in the official gazette but measures are taken for wide publicity of these names, because official gazettes are not widely circulated among the publishers.

Mr. Chairman: Does the hon. Member want the Minister to assure him that the names will be published in the newspapers also?

Shri M. K. Moitra: Yes.

Dr. M. M. Das: I may be permitted to point out to the hon. Members that this has been done before, and all the publishers of books in India

are now regularly sending copies to the three libraries that are already in existence. The last one, that is, the fourth library, has not yet been established, and I think it will be established during the next Five Year Plan period. If there is any difficulty, I will try to meet that difficulty.

Shri S. C. Samanta (Tamluk): I want to put a question. May I know whether those books that will be reprinted and enlarged will also have to be submitted to these libraries?

Dr. M. M. Das: If it is simply reprinted, it will not have to be submitted. But if it is an enlarged edition and if some alterations or additions are made, then, it has to be submitted.

Mr. Chairman: The question is:

"That the Bill to amend the Delivery of Books (Public Libraries) Act, 1954, as passed by Rajya Sabha, be taken into consideration".

The motion was adopted.

Clauses 2 to 7, clause 1, the Enacting Formula and the Title were added to the Bill.

Dr. M. M. Das: I beg to move:

"That the Bill be passed".

Mr. Chairman: The question is:

"That the Bill be passed".

The motion was adopted.

MESSAGE FROM RAJYA SABHA.

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Duties of Excise (Distribution) Amendment Bill, 1956, which was